IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.5506 of 2019

Feku Ram …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. K.K.Ojha, Advocate
For the Respondent-State : Mr.Ashish Kr.Thakur, AC to AAG-III
For the Respondent No.4 : Mr. Amit Kumar Verma, Advocate

Order No. : Dated 24th June, 2020

Heard Mr. K.K.Ojha, the learned counsel appearing for the petitioner, Mr.Ashish Kr.Thakur, AC to AAG-III appearing on behalf of the respondent-State and Mr. Amit Kumar Verma, the learned counsel appearing for the respondent no.4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ashish Kr. Thakur, AC to AAG-III submits that the file is not with him which has been conducted by the earlier State counsel and now this matter has been entrusted to Mr. Ashutosh Anand, the learned AAG-III.

The learned State counsel is directed to file counter affidavit with a period of four weeks.

Mr. K.K. Ojha, the learned counsel for the petitioner submits that he will remove the defect within a week.

Post the matter on 13.08.2020.

(**Sanjay Kumar Dwivedi, J.**)

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